

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/140/2021**

This the 02nd day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Parveen Singh, Age 35 years, S/o Late Rattan Singh, R/o Nangal P/o  
Samba, District Samba, J&K.

.....Applicant

(Advocate:- Mr. Maneesh Rampal

**Versus**

1. Union of India, through the Director General Department of Posts, Dakbhawan, New Delhi-110001.
2. Chief Post Master General, J&K Postal Circle-180012.
3. Superintendent of Post Offices, Jammu Division-180012.

.....Respondents

(Advocate: Mr. Raghu Mehta, Sr. C.G.S.C.)



**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**



During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents to consider and decide the representation of the applicant dated 21.09.2020 (Annexure A-4) by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of with a direction to respondents to decide the representation of the applicant dated 21.09.2020 (Annexure A-4) by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order.
  
3. It is made clear that we have not expressed any opinion on the merits of the case.
  
4. No order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**